

ITEM NO.5 Court 4 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.594/2021

JAI BHAGWAN & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln.(s) for IA No.64706/2021-EXEMPTION FROM FILING
AFFIDAVIT)

Date : 06-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Abhimanyu Bhandari, Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Rooh-e-hina Dua, AOR
Mr. Arav Pandit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petition focusses on problems faced by residents of Sonapat, Haryana due to the ongoing protests by farmers. Remedial directions have been sought, to obviate the inconvenience faced by residents. Bearing in view the nature of the grievance, the petitioners have an efficacious remedy of seeking reliefs before the High Court of Punjab and Haryana under Article 226 of the Constitution. The State administration is also amenable to the

jurisdiction of the High Court which seeks to bring about a balance between the rights of citizens to protest and the rights of all citizens to access public amenities .

- 2 Leaving it open to the petitioners to move the High Court, we dispose of the petition.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master